

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 183 OF 2018 &**  
**IA NO. 678 OF 2018**

**Dated: 29<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Laurel Apparels**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission &Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran  
Mr. Senthil Jagadeesan  
Ms. Suriti Chowdhary

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-1

Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta  
Mr. Siddhanth Kohli  
Ms. Garima Jain  
Mr. Mayank Kshirsagar for R-2 & 3

**ORDER**

**(IA NO. 678 OF 2018 – Application for interim directions)**

The learned counsel appearing for the Respondent Nos. 2 &3 prays for six weeks time to enable them to file reply and thereafter, learned counsel appearing for the Appellant prays for three weeks to file rejoinder.

Submissions made by the learned counsel for the Appellant and learned counsel appearing for Respondent Nos. 2 &3 , as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 3 may file the reply on or before 10-10-2018, after serving copy on the other side. Thereafter, the learned counsel for the Appellant may file rejoinder on or before 02-11-2018, after serving copy on the other side.

As agreed by the learned counsel appearing for the parties, list the matter on 12-11-2018.

**(S. D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**